

F. No. 01(05)/Circular/CESTAT/2021
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066


Date: 05.09.2022

OFFICE MEMORANDUM

It has been noticed that in defective appeals, whenever fresh/legible copies of documents are required to be filed, the same are kept on top of the appeal memo after being rectified, instead of placing the rectified papers at the relevant place or at the respective page in the Appeal. Hence, it is directed that the rectified papers shall be tagged and placed at appropriate place/page in the appeal papers, without removing the original papers. The rectified papers shall be identified by the same page number as that of the defective paper and also by a seal, "RECTIFIED." All Assistant Registrars/Deputy Registrars should, therefore, ensure that the rectified papers are tagged securely with the defective papers as mentioned above.

This issues with the approval of the Hon'ble President.

By Order,


(Mukesh Gupta)
Deputy Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Hon'ble Members, CESTAT, All Benches (For information).
3. Dy. Registrars/Assistant Registrars, CESTAT, All Benches.
4. Website/Notice Board/Office Copy.